



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202425/20

DATED: 07/03/2025

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202425/20 dated 07/03/2025 of Norms Committee - II for the year 2024-25 was held on 07/03/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT
2	SHRI V.C. AGARWAL, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT

3	SHRI R.K. JAISWAL, D.O.	MHI
4	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
5	SHRI S. K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR , Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JINDAL ALUMINIUM LIMITED.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001888AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MM IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006235AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs along with AA number. II. Justification of claimed Wastage over per unit requirement without wastage. III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet) VII. Total Quantity Sought in DGFT (Share excel sheet) Share the above Point (3-7) information / details in excel sheet in the below format.	

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

Sl.No.	AA no.	Export quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	3 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MAKS TELEWORLD PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006252AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs along with AA number.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- VII. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

Sl.No.	AA no.	Export quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	4 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHRI SIDHBALI ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006257AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Details of export product in terms of design, calculations and brief notes about export product as well as import inputs along with AA number.
- II. Justification of claimed Wastage over per unit requirement without wastage.
- III. Description of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- IV. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)
- V. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
- VI. Calculations on per unit requirement of Import item for manufacturing one unit of export product with wastage. (Share excel sheet)
- VII. Total Quantity Sought in DGFT (Share excel sheet)

Share the above Point (3-7) information / details in excel sheet in the below format.

Note: It is important to ensure that the shared Excel sheet is in a readable format, rather than an unreadable scanned version.

Sl.No.	AA no.	Export quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
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The case stands deferred.

Case No.	5 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision: The Committee considered the case as per agenda and noted that this case pertains to Norm's committee- The case has been transferred to NC-1 for further examination and comments. The case stands deferred.	

Case No.	6 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007656AM24
RA File Number	052404000153 AM19
Licence No and Date	0510406879/15/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004733AM25
RA File Number	039504000484 AM19
Licence No and Date	0310824806/30/10/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00009150AM24
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the use of Disodium carbonate, Dense during the manufacturing of lead ingots and also for the export of copper scrap? II. Submitted process flow chart and wastage at each stage of operation of Disodium carbonate. The case stands deferred.	

Case No.	10 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 04.02.2025, as under: The firm's proposal may be recommended to import 'Nano Crystalline Ribbon' with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	11 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	KRISTI OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004783AM25
RA File Number	242404000007 AM21
Licence No and Date	2410043096/11/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under: EXPORT ITEM: BRASS BILLETS QTY: 150000 KGS ITEM OF IMPORT: BRASS SCRAP (HONEY GRADE) WASTAGE TO BE ALLOWED: 1.06 KG/KGS OF NET WEIGHT OF BRASS IN THE EXPORT PRODUCT. NOTE:	

- I. The content of copper in the imported brass scrap after excluding 6% wastage on copper has to match with the content of copper in the export product.
- II. The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of Brass scrap (Honey Grade) for manufacturing of Brass Billets, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	13 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004878AM24
RA File Number	039504000261 AM21
Licence No and Date	0310837519/31/07/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:

The following Quantity of items of import may be allowed against export:

Sl No	Export Item	QUANTITY	ITEM OF IMPORT	Quantity TO BE ALLOWED
1	COPPER INGOT NET CONTENT: COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE MIN CU 40%: 12,500.00	50000.00KGS	COPPER WIRE SCRAP AS PER ISRI CODE DRUID CABLE MIN CU 40%	1.03 KGS/KGS OF THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.

	KGS			
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Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of copper scrap (Druid) for manufacturing of Electrolytic copper Ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	14 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007987AM24
RA File Number	039504000334 AM21
Licence No and Date	0310838008/31/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/168/2020-TSW dated 04.03.2025, as under: I. Import item at SI No.1 shall be of relevant grade and thickness as contained/ utilized in the export item and its quantity may be allowed as applied for i.e. 224400 Kgs. as 1.10 Kgs/Kg content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	17 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00002505AM25
RA File Number	072404000229 AM21
Licence No and Date	0711000002/02/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	18 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00059819AM21
RA File Number	03AA04015765 AM21
Licence No and Date	0311000710/11/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007239AM23
RA File Number	03AA04012296 AM21
Licence No and Date	0311000963/25/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of Cables with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	20 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004119AM25
RA File Number	04AA04006570 AM21
Licence No and Date	0411000320/10/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00002386AM25
RA File Number	08AA04012427 AM21
Licence No and Date	0811001279/16/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	22 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00002494AM25
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00003085AM25
RA File Number	03AA04000427 AM22
Licence No and Date	0311003405/29/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007575AM24
RA File Number	08AA04009205 AM22
Licence No and Date	0811001883/28/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007052AM23
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005303AM25
RA File Number	05AA04070713 AM22
Licence No and Date	0511004185/18/08/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	29 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SUYASH GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00180446AM22
RA File Number	03AA04081032 AM22
Licence No and Date	0311006830/09/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	J M W INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005166AM25
RA File Number	05AA04091506 AM22

Licence No and Date	0511005868/02/11/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:				
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COPPER WIRE ROD MINIMUM PURITY: 99.999%	18000.00 KGS	COPPER CATHODE MINIMUM PURITY: 99.99%	WASTAGE @ 2% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
Note: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of copper in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of copper cathode for manufacturing of copper wire rod, to the RA concerned. RA concerned may take suitable consequential action accordingly.				

Case No.	32 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005304AM25
RA File Number	05AA04098495 AM22
Licence No and Date	0511006072/11/11/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	33 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00254420AM22
RA File Number	03AA040118267 AM22
Licence No and Date	0311008596/16/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export items) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	34 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00257417AM22
RA File Number	08AA04035174 AM22
Licence No and Date	0811003181/18/11/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	35 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005046AM25
RA File Number	05AA04099648 AM22
Licence No and Date	0511006396/23/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00296950AM22

RA File Number	52AX04000017 AM22
Licence No and Date	5211001775/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Difference between the export and import items (as the description of both, import as well as export items is Cold Rolled Seamless Pipes / Tube). II. Manufacturing process with wastage claimed at each stage of manufacturing with justification. The case stands deferred.	

Case No.	38 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00000868AM24
RA File Number	05AX04000383 AM22
Licence No and Date	0511007335/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 04.02.2025, as under: I. The firm's proposal may be recommended to import 'Nano Crystalline Ribbon' with NIL wastage on net content. RA concerned may take suitable consequential action accordingly.	

Case No.	39 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred

Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00004118AM25
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/2/MEET/Feb/202425/20
Case Status	Case Rejected
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00009113AM24
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is already mentioned at SI. NO. 39 . It is a duplicate case.	
The case stands Rejected .	

Case No.	41 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00009118AM24
RA File Number	04AX04000065 AM23
Licence No and Date	0411003236/04/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006754AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	45 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00001060AM25
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 03.02.2025, as under: I. Net weight of export item at Sl.No.1 may be specified as 134 Kgs./Kms. II. Quantity of import item at Sl.No. 1 (i.e. Aluminium Ingot) may be allowed as 1.02 Kgs/Kg content in the export item as claimed by the firm. III. Quantity of import item at Sl.No. 2 (i.e. XLPE Compound) may be allowed as 1.02 Kgs/Kg content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	47 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00009101AM24
RA File Number	04AX04000431 AM23
Licence No and Date	0411003844/22/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002819AM23
RA File Number	08AX04000862 AM23
Licence No and Date	0811005840/29/08/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	50 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00009123AM24
RA File Number	04AX04000460 AM23
Licence No and Date	0411003877/29/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005161AM25
RA File Number	05AX04001572 AM23
Licence No and Date	0511014610/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005155AM24
RA File Number	03AX04003128 AM23

Licence No and Date	0311017948/16/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	53 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003256AM23
RA File Number	52AX04001640 AM23
Licence No and Date	5211003283/21/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 05.03.2025, as under: Export Product - Add wt. 22.3.kg./unit Import Product 1- Net+ 1% wastage or as applied whichever is lower. Import Product 2- 62500 nos. as applied as per GN4.	

Import Product 3- **62500 sets** consisting 2 long & 2 short arms each as per GN4.

Import Products 4 to 6 - **Net+ 0.5% wastage** or as applied whichever is lower.

Import Products 7,8, 10 & 11 - As applied .Value restricted **up to 2% of fob value.**

Import Products 9- **62500 nos. as per GN4.**

Note:

- I. Export Product will contain 66 imported cells per module.
- II. Specification of imported cells will be the same as used in Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00008454AM24
RA File Number	03AX04003123 AM23
Licence No and Date	0311018051/22/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	57 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SEMINOX PIPES AND TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005716AM23

RA File Number	03AX04005104 AM23
Licence No and Date	0311020699/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006508AM24
RA File Number	08AX04002118 AM23
Licence No and Date	0811007660/22/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000673AM24
RA File Number	13AX04000030 AM24
Licence No and Date	1311001929/08/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WILSON POWER AND DISTRIBUTION TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000700AM24
RA File Number	04AX04000113 AM24
Licence No and Date	0411005367/09/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a statement on the total weight of export, gross weight of steel plate, hot rolled carbon steel seamless tubes, and cold drawn carbon steel seamless tubes and pipes, and also the net weight of the steel plate, hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes. II. What is the reason for 15% wastage on hot rolled carbon steel seamless tubes and cold drawn carbon steel seamless tubes and pipes? III. Submit drawing of the export item. The case stands deferred.	

Case No.	66 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004360AM24
RA File Number	05AX04000971 AM24
Licence No and Date	0511019731/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006255AM25
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004620AM24
RA File Number	03AX04001573 AM24
Licence No and Date	0311025714/25/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004964AM24
RA File Number	05AX04001318 AM24
Licence No and Date	0511020331/09/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	73 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004967AM24
RA File Number	08AX04000851 AM24
Licence No and Date	0811009066/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24

Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006137AM25
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006079AM24
RA File Number	13AX04000204 AM24
Licence No and Date	1311002248/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	FEX FOUNDRY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006146AM24
RA File Number	05AX04001996 AM24
Licence No and Date	0511021445/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/Feb/202425/20															
Case Status	Case Approved															
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED															
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025															
HQ File Number	HQRNORM APPLY 00006359AM24															
RA File Number	37AX04000029 AM24															
Licence No and Date	3711000215/19/10/2023															
Norms Committee Decision:																
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:																
<table><tr><th>SL NO</th><th>EXPORT ITEM</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>QUANTITY TO BE ALLOWED</th></tr><tr><td>1</td><td>MILD STEEL PRIME STEEL SQUARE BILLETS (NON-ALLOY STEEL BILLETS)</td><td>250.00 MT</td><td>NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS</td><td>1.14 KGS/KGS INCLUSIVE 14% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.</td></tr><tr><td>2</td><td>TMT BARS</td><td>250.00 MT</td><td>NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS</td><td>1.17 KGS/KGS INCLUSIVE 17% WASTAGE ON THE NET WEIGHT OF THE</td></tr></table>		SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED	1	MILD STEEL PRIME STEEL SQUARE BILLETS (NON-ALLOY STEEL BILLETS)	250.00 MT	NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS	1.14 KGS/KGS INCLUSIVE 14% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.	2	TMT BARS	250.00 MT	NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS	1.17 KGS/KGS INCLUSIVE 17% WASTAGE ON THE NET WEIGHT OF THE
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED												
1	MILD STEEL PRIME STEEL SQUARE BILLETS (NON-ALLOY STEEL BILLETS)	250.00 MT	NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS	1.14 KGS/KGS INCLUSIVE 14% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.												
2	TMT BARS	250.00 MT	NON-ALLOY PIG IRON CONTAINING BY WEIGHT 0.5% OR LESS OF PHOSPHORUS	1.17 KGS/KGS INCLUSIVE 17% WASTAGE ON THE NET WEIGHT OF THE												

				EXPORT ITEM.
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Note: The import of pig iron against export of non-alloy steel billets and TMT bar is allowed subject to the condition that the applicant must have an induction/electric arc furnace-metal refining converter (AOD) facility.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006518AM24
RA File Number	05AX04002223 AM24
Licence No and Date	0511021793/30/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006634AM24
RA File Number	04AX04000659 AM24
Licence No and Date	0411006269/04/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Point 1 of DL issued earlier has not been replied. II. Drawing does not have dimensions. III. 11(a) of SDL has not been replied. (Sheet layout diagram of the material indicating the wastage during blanking. IV. Reply to point 3 of DL issued earlier is not clear. The case stands deferred.	

Case No.	90 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006245AM25
RA File Number	52AX04000305 AM24
Licence No and Date	5211007004/10/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ELECTRICFOR HEATING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008052AM24
RA File Number	07AX04001659 AM24
Licence No and Date	0711010256/18/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BIRLA COPPER ASOJ PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008391AM24
RA File Number	34AX04000697 AM24
Licence No and Date	3411004589/06/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MADURA INDUSTRIAL TEXTILES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008582AM24
RA File Number	03AX04005231 AM24
Licence No and Date	0311031229/15/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	96 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008719AM24
RA File Number	32AX04000673 AM24
Licence No and Date	3211006369/23/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KDDL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006134AM25
RA File Number	07AX04001911 AM24
Licence No and Date	0711010649/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00008835AM24
RA File Number	07AX04001926 AM24

Licence No and Date	0711010670/01/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000324AM25
RA File Number	05AX04000109 AM25
Licence No and Date	0511025054/19/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006275AM25
RA File Number	08AX04000261 AM25
Licence No and Date	0811011630/21/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/2/MEET/Feb/202425/20
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Case Status	Case Approved
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005176AM25
RA File Number	07AX04000255 AM25
Licence No and Date	0711011343/22/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/132/2019-TSW dated 20.01.2025, as under: I. Quantity of import items at SNo.50 to 52 may be allowed on net to net basis with accountability clause. II. Norms for other import items for SI.No.1 to 49 shall remain the same as ratified in NC-2 meeting no. NC/2/MEET/Oct/2024-25/ 11 dated 21.10.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	107 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001022AM25
RA File Number	07AX04000325 AM25
Licence No and Date	0711011431/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00005115AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25
Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item (s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	111 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD

Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001209AM25
RA File Number	03AX04001006 AM25
Licence No and Date	0311034473/10/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Couplings stock pipes required for each size of coupling. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	112 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001265AM25
RA File Number	08AX04000359 AM25
Licence No and Date	0811011803/12/06/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001499AM25
RA File Number	02AX04000168 AM25
Licence No and Date	0211006788/24/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/131/2019-TSW dated 03.02.2025, as under: Note: The written recommendation as given by DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	114 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MANSI ENTERPRISE
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001723AM25
RA File Number	24AX04000146 AM25
Licence No and Date	2411003671/03/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	115 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001733AM25
RA File Number	03AX04001535 AM25
Licence No and Date	0311035197/04/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	H K IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001802AM25
RA File Number	03AX04001645 AM25
Licence No and Date	0311035270/08/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001924AM25
RA File Number	03AX04001774 AM25
Licence No and Date	0311035474/15/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. A copy of Advance authorization (as the application does contain the list of export and import items).
- II. Detailed calculations for the quantity of import items supported by the cross sectional diagrams of the export product.
- III. Weight of each Export Product.
- IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	118 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00001950AM25
RA File Number	04AX04000305 AM25
Licence No and Date	0411007798/16/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002218AM25
RA File Number	03AX04002145 AM25
Licence No and Date	0311035946/30/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	120 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM REVIW00006172AM25
RA File Number	02AX04000262 AM25
Licence No and Date	0211007006/01/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002360AM25
RA File Number	13AX04000138 AM25
Licence No and Date	1311003226/07/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	HERITAGE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002428AM25
RA File Number	03AX04002307 AM25

Licence No and Date	0311036229/09/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002484AM25
RA File Number	07AX04000773 AM25
Licence No and Date	0711012067/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MARSONS ENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002514AM25
RA File Number	13AX04000154 AM25
Licence No and Date	1311003240/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00002516AM25
RA File Number	07AX04000775 AM25
Licence No and Date	0711012080/13/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UKB ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002607AM25
RA File Number	05AX04001404 AM25
Licence No and Date	0511027085/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TDK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002623AM25
RA File Number	02AX04000328 AM25
Licence No and Date	0211007119/21/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002633AM25
RA File Number	05AX04001304 AM25
Licence No and Date	0511027300/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002639AM25
RA File Number	52AX04000134 AM25
Licence No and Date	5211009493/22/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MLTC TUBES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002669AM25
RA File Number	08AX04000700 AM25
Licence No and Date	0811012468/23/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KOTHARI METSOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002692AM25
RA File Number	31AX04000180 AM25
Licence No and Date	3111003815/26/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002697AM25
RA File Number	09AX04000373 AM25
Licence No and Date	0911007816/27/08/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Complete set of documents including application. II. Quantitative calculation sheet of raw materials import supported by dimensional drawings. The case stands deferred.	

Case No.	133 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TG ADVAIT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

HQ File Number	HQRNORM APPLY 00002703AM25
RA File Number	08AX04000829 AM25
Licence No and Date	0811012479/27/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002743AM25
RA File Number	03AX04002395 AM25
Licence No and Date	0311036754/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002784AM25
RA File Number	03AX04002644 AM25
Licence No and Date	0311036796/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred

Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002786AM25
RA File Number	03AX04002618 AM25
Licence No and Date	0311036798/02/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002787AM25
RA File Number	03AX04002647 AM25
Licence No and Date	0311036800/02/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the form of the export item? II. Submit chemical composition of nickel titanium alloy. III. Submit the process flow chart and wastage of titanium powder at each stage of operation. IV. What is the composition of titanium powder? Submit chemical analysis report. V. What is the source of nickel, if not being imported? The case stands deferred.	

Case No.	138 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002804AM25
RA File Number	03AX04002718 AM25

Licence No and Date	0311036828/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002805AM25
RA File Number	03AX04002717 AM25
Licence No and Date	0311036829/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002807AM25
RA File Number	03AX04002713 AM25
Licence No and Date	0311036831/03/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

HQ File Number	HQRNORM APPLY 00002818AM25														
RA File Number	05AX04001369 AM25														
Licence No and Date	0511027510/03/09/2024														
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: A. For raw material <table border="1"> <thead> <tr> <th>SI.No. of import</th> <th>Item description</th> <th>Parts to be manufactured</th> <th>Import quantity required as gross input</th> <th>Net content of import item in export product</th> <th>% wastage on net content basis</th> <th>Manufacturing process involved</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table> B.For components: I. Justification of import quantity in excel-sheet indicating quantity required for each export product. II. The spares requirement of components, if any, included in the import quantity may be separately indicated. III. Import items as consumables may be clearly indicated in Appendix-4E. The case stands deferred.		SI.No. of import	Item description	Parts to be manufactured	Import quantity required as gross input	Net content of import item in export product	% wastage on net content basis	Manufacturing process involved							
SI.No. of import	Item description	Parts to be manufactured	Import quantity required as gross input	Net content of import item in export product	% wastage on net content basis	Manufacturing process involved									

Case No.	142 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002828AM25
RA File Number	02AX04000280 AM25
Licence No and Date	0211007202/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002850AM25
RA File Number	31AX04000196 AM25
Licence No and Date	3111003851/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002861AM25
RA File Number	07AX04000904 AM25
Licence No and Date	0711012267/05/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002924AM25
RA File Number	03AX04002803 AM25
Licence No and Date	0311036975/09/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002930AM25
RA File Number	04AX04000518 AM25
Licence No and Date	0411008196/09/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Nett weight of export product.
- II. Exact description, generic name of import item along with catalogue.
- III. Exact nature of import items namely raw material, component, and consumable.
- IV. Percentage wastage claimed on nett content basis for each of raw material and justification for the same.
- V. List of consumables along with value.
- VI. Details of indigenous input with their qty.
- VII. % non volatile matter in various paints, hardener, resin and adhesive.
- VIII. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IX. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	147 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00002967AM25
RA File Number	09AX04000422 AM25
Licence No and	0911007919/10/09/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003019AM25
RA File Number	33AX04000060 AM25
Licence No and Date	3311002237/13/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003067AM25
RA File Number	03AX04002948 AM25
Licence No and Date	0311037163/16/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

HQ File Number	HQRNORM APPLY 00003236AM25
RA File Number	31AX04000152 AM25
Licence No and Date	3111003905/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SPECTRUM TOOL ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003258AM25
RA File Number	07AX04001015 AM25
Licence No and Date	0711012405/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/Feb/202425/20										
Case Status	Case Approved										
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025										
HQ File Number	HQRNORM APPLY 00003275AM25										
RA File Number	05AX04001983 AM25										
Licence No and Date	0511027951/25/09/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>PURE LEAD</td><td>350.00 MTS</td><td>LEAD SCRAP</td><td>6% ON THE</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	PURE LEAD	350.00 MTS	LEAD SCRAP	6% ON THE
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	PURE LEAD	350.00 MTS	LEAD SCRAP	6% ON THE							

	INGOTS 99.97% TO 99.99 %		ISRI CODE RAILS	NET CONTENT OF LEAD IN THE EXPORT PRODUCT
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NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing of lead scrap for manufacturing of pure lead ingots, to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	153 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	TRIVENI CONDUCTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003286AM25
RA File Number	56AX04000251 AM25
Licence No and Date	5611003266/25/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/3/2025-TSW dated 19.04.2023, as under:

- I. Quantity of import item at item at SNo.1 (Copper wire) maybe allowed as **24.187 MT** on **net to net basis**.

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003299AM25
RA File Number	05AX04001988 AM25
Licence No and Date	0511027985/26/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003324AM25
RA File Number	09AX04000508 AM25
Licence No and Date	0911008053/27/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Complete set of documents including application. II. Quantitative calculation sheet of raw materials import supported by dimensional drawings. The case stands deferred.	

Case No.	156 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PMS INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003328AM25
RA File Number	04AX04000576 AM25
Licence No and Date	0411008291/27/09/2024

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	157 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003361AM25
RA File Number	04AX04000601 AM25
Licence No and Date	0411008309/30/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SOURIAU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003577AM25
RA File Number	32AX04000456 AM25
Licence No and Date	3211007687/09/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	OTTER CONTROLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003614AM25

RA File Number	31AX04000025 AM25
Licence No and Date	3111003975/11/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003667AM25
RA File Number	03AX04002814 AM25
Licence No and Date	0311037962/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003695AM25
RA File Number	04AX04000661 AM25
Licence No and Date	0411008404/17/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be	

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

V. Constituents of “sets” for export items at SI.No. 1 to 5 and 10 to 13.

The case stands deferred.

Case No.	162 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003702AM25
RA File Number	04AX04000667 AM25
Licence No and Date	0411008407/17/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	ALUMINIUM SINGLE DEFLECTION GRILLE	4949.50 KGS	ALUMINIUM PROFILE SECTION NUMBER RW522	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW522
			ALUMINIUM PROFILE SECTION NUMBER RW523	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW523
2	ALUMINIUM 4-WAY SQUARE DIFFUSER	5905.20 KGS	ALUMINIUM PROFILE SECTION	WASTAGE @2% OF THE

				NUMBER RW524	NET WEIGHT OF ALUMINIUM PROFILE RW524
	3	ALUMINIUM ACCESS DOOR	484.50 KGS	ALUMINIUM PROFILE SECTION NUMBER RW525	WASTAGE @2% OF THE NET WEIGHT OF ALUMINIUM PROFILE RW525

RA concerned may take suitable consequential action accordingly.

Case No.	163 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	WARTSILA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003712AM25
RA File Number	03AX04003539 AM25
Licence No and Date	0311038032/17/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Parts to be made from imported bars and pipes along with their dimensional drawings and photographs. II. Calculation sheet for import quantity requirement and wastages claimed, supported by dimensional drawings. III. Quantity of fittings such as Head Bolt, Union, Connector, T piece, Screw may be indicated in numbers. IV. For raw material such as pipe and Round bar Net quantity contained in the export product may be provided along with their gross input import quantities. The case stands deferred.	

Case No.	164 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	METTUBE COPPER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003721AM25
RA File Number	08AX04001046 AM25
Licence No and Date	0811012979/18/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003787AM25
RA File Number	05AX04002058 AM25
Licence No and Date	0511028459/22/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003808AM25
RA File Number	02AX04000463 AM25
Licence No and Date	0211007475/23/10/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	167 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NHB BALL AND ROLLER LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003827AM25
RA File Number	03AX04003579 AM25
Licence No and Date	0311038211/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003830AM25
RA File Number	04AX04000677 AM25
Licence No and Date	0411008455/23/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003837AM25
RA File Number	52AX04000225 AM25

Licence No and Date	5211010457/24/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	STANDARD SPRING & METAL PRESSING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003877AM25
RA File Number	03AX04003575 AM25
Licence No and Date	0311038257/28/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	TECHFAB (INDIA) INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00003981AM25
RA File Number	03AX04003773 AM25
Licence No and Date	0311038448/04/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	SPIKEEL PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00004032AM25
RA File Number	07AX04001249 AM25
Licence No and Date	0711012727/07/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ASB TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004054AM25
RA File Number	08AX04001202 AM25
Licence No and Date	0811013169/11/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004364AM25
RA File Number	03AX04004296 AM25
Licence No and Date	0311039046/26/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/164/2020-TSW dated 24.01.2025, as under: I. Export item to contain 395120 Kgs. & 7166.5 Kgs. of import items at S No 13 & 14 respectively. II. Import items at SI.No. 1 to 4 & 6 to 12 may be allowed on net to net basis with accountability clause	

in export item.

III. Import item at **SI.No. 5** may be allowed as per packing policy.

IV. Import items at **SI.No.13 & 14** may be allowed as **1.03 Kgs. /Kg** .content in export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	175 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004879AM25
RA File Number	05AX04002971 AM25
Licence No and Date	0511029711/18/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004910AM25
RA File Number	03AX04004717 AM25
Licence No and Date	0311039778/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/2/MEET/Feb/202425/20
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Case Status	Case Deferred
Party Name	ORTHOCURE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004987AM25
RA File Number	05AX04003097 AM25
Licence No and Date	0511029832/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00004994AM25
RA File Number	05AX04003282 AM25
Licence No and Date	0511029835/23/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005010AM25
RA File Number	03AX04004856 AM25
Licence No and Date	0311039856/24/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 15.01.2025, as under:	

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	180 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005045AM25
RA File Number	03AX04004867 AM25
Licence No and Date	0311039879/25/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. IV. Wastage claimed on each import items, if any. The case stands deferred.	

Case No.	181 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005071AM25
RA File Number	07AX04001504 AM25
Licence No and Date	0711013155/26/12/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Material balance sheet on weight basis to arrive at the weight of export product.

The case stands deferred.

Case No.	182 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005111AM25
RA File Number	04AX04000889 AM25
Licence No and Date	0411008794/27/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/136/2019TSW dated 17.02.2025, as under:

- I. Quantity of Import items at **SNo.1 to 27** (8 mm Continuous Cast Copper Rod) may be allowed as **1.01 Kgs/Kg** content in the export items at **S No.1 to 27** respectively.

RA concerned may take suitable consequential action accordingly.

Case No.	183 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005261AM25
RA File Number	04AX04000937 AM25
Licence No and Date	0411008811/31/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	184 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005262AM25
RA File Number	56AX04000414 AM25
Licence No and Date	5611003514/31/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/50/2021-TSW dated 20.01.2025, as under: I. Words "0.3 mm Thick x 40 mm width" may suffixed with the description of export item. Net Weight of export item may be specified as 24,000 Kgs. II. Quantity of import item at SI.No.1 may be allowed as 9450 Kgs. (20837 lbs) as 1.05 Kgs/Kg. content in the export item. III. Quantity of import item at SI.No.2 may be allowed as 12600 Kgs., as 1.05 Kgs. /Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	185 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005328AM25
RA File Number	05AX04003455 AM25
Licence No and Date	0511030018/01/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/75/2024-TSW dated 13.01.2025, as under:

- I. Import item shall be of the relevant grade as contained in the export item and taking clue from **SION C-355**, quantity of import item may be allowed as **7.884 MT as 1.02 Kgs./Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	186 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005334AM25
RA File Number	56AX04000401 AM25
Licence No and Date	5611003516/01/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Detailed calculations for the requirement of each raw material, export product wise. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise.	
The case stands deferred.	

Case No.	187 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00005346AM25
RA File Number	05AX04003361 AM25
Licence No and Date	0511030022/02/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/140/2020-TSW dated 19.04.2023, as under: I. Quantity of import item at S No. 1 may be allowed as applied for i.e. 275400 Kgs. inclusive of 2% wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005356AM25
RA File Number	08AX04001609 AM25
Licence No and Date	0811013685/02/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	189 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005505AM25
RA File Number	13AX04000322 AM25
Licence No and Date	1311003599/07/01/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	190 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	USHA POWER & TRANSMISSION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005516AM25
RA File Number	02AX04000627 AM25
Licence No and Date	0211007916/08/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00005521AM25
RA File Number	03AX04005136 AM25
Licence No and Date	0311040270/08/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/1/2022-TSW dated 24.01.2025, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	192 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AMARA RAJA ENERGY & MOBILITY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006025AM25
RA File Number	04AX04001051 AM25
Licence No and Date	0411009033/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006029AM25
RA File Number	03AX04005630 AM25
Licence No and Date	0311041068/05/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006031AM25
RA File Number	02AX04000700 AM25
Licence No and Date	0211008076/05/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	195 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	VALVEWORKS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006050AM25
RA File Number	31AX04000425 AM25
Licence No and Date	3111004406/06/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JLC ELECTROMET PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006067AM25
RA File Number	13AX04000363 AM25
Licence No and Date	1311003672/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006078AM25
RA File Number	02AX04000711 AM25

Licence No and Date	0211008102/07/02/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:				
Sl No	Export Item	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	1000.00 MT	LEAD SCRAP ISRI CODE RAINS	WASTAGE @6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: the company has to produce a certificate of analysis (COA) from the customs authorized laboratory/supplier on the net content of lead in the imported item and also consent to operate from MOEF&CC/CPCB/SPCB for processing of lead scrap (rains) for manufacturing of pure lead ingots to the RA concerned.

RA concerned may take suitable consequential action accordingly.

Case No.	198 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006135AM25
RA File Number	05AX04003883 AM25
Licence No and Date	0511030772/11/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	199 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	ACIER ALLOYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006140AM25
RA File Number	08AX04001926 AM25
Licence No and Date	0811014077/11/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/13/2025-TSW dated 04.03.2025, as under: I. Import item shall be of relevant grade as contained/utilized in the export item and its quantity of import item may be allowed as 107.1 MT as 1.02 Kgs. / Kg. content in the export item taking clue form SION C-355. RA concerned may take suitable consequential action accordingly.	

Case No.	200 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006142AM25
RA File Number	05AX04003473 AM25
Licence No and Date	0511030801/11/02/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	201 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred

Party Name	Spire Fasteners LLP
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006158AM25
RA File Number	31AX04000433 AM25
Licence No and Date	3111004423/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006159AM25
RA File Number	04AX04001050 AM25
Licence No and Date	0411009063/11/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006165AM25
RA File Number	07AX04001803 AM25
Licence No and Date	0711013626/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	204 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AADIDEV ISPAT PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006175AM25
RA File Number	05AX04003859 AM25
Licence No and Date	0511030853/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	205 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	BEDMUTHA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006187AM25
RA File Number	03AX04005814 AM25
Licence No and Date	0311041303/12/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	206 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	KARAMTARA ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006227AM25
RA File Number	03AX04005827 AM25
Licence No and Date	0311041345/14/02/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/16/2023-TSW dated 04.03.2025, as under:

- I. Export item to contain **13.5 MT** of import item (W Beam- W Section).
- II. Quantity of import item may be allowed as **13.77 MT as 1.02 Kgs. /Kg.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	207 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006238AM25
RA File Number	02AX04000697 AM25
Licence No and Date	0211008154/14/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	208 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006254AM25
RA File Number	03AX04005821 AM25
Licence No and Date	0311041408/17/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	209 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	VISIONOVA MULTISOURCE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006282AM25
RA File Number	33AX04000122 AM25
Licence No and Date	3311002535/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	210 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	AEIGIS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006286AM25
RA File Number	08AX04001932 AM25
Licence No and Date	0811014173/18/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/2/MEET/Feb/202425/20
Case Status	Case Deferred
Party Name	VARRSANA ISPAT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006287AM25
RA File Number	05AX04003822 AM25
Licence No and Date	0511030971/18/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	212 / NC/2/MEET/Feb/202425/20
Case Status	Case Approved
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202425/ 20 and 07/03/2025
HQ File Number	HQRNORM APPLY 00006294AM25
RA File Number	02AX04000739 AM25
Licence No and Date	0211008170/19/02/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under:

SI No	Export Item	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PURE LEAD INGOT (Minimum Lead content 99.97% to 99.999%)	1000.00 MT	REMELTED LEAD INGOT / BLOCK	WASTAGE @2% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing Remelted Lead Ingots for manufacturing Pure Lead Alloy for the RA concerned.

RA concerned may take suitable consequential action accordingly.

Offline case:

SI.NO	Applicant's name/ License No.	HQ/RA File No.
M-1	M/S. DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED AA. No. 0210207970 Dated 10.11.2017	RA. F.NO. 02/24/040/00122/AM18
Case History		T.E. Recommendations
The case was rejected in the meeting 11/81-ALC2/2018 dated 01/01/2004 for non submission of dl reply. The firm applied for review and it was withdrawn in the meeting NC/2/MEET/Apr/202223/1 dated 18/04/2022. As the case was already considered in the offline meeting dated 30.03.2022. As the report on lead scarp had not been finalized. The case was deferred. Now, The firm claims that the norms committee had issued the guide lines for fixation of Norms against export of Lead Ingots. Please note that the firm's Import product is Remelted Lead Ingots, wastage allowed 2% on the same. The firm had applied for wastage of 2% against the export of Refined Lead Ingot 300 MT having the lead content 99.97% and the Import will be 306 MT of Remelted Lead block / Ingots. The firm has already, made the export and EODC application was also submitted to O/o Addl DGFT, Kolkata. In this regard the firm would also like to inform you that Addl DGFT, Kolkata has issued the SCN for the said Authorization for Non fixation of Norms.		The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under: Export Product: REFINED LEAD INGOTS 99.97% Import Product: REMELTED LEAD INGOTS WASTAGE: 2% ON THE NET WEIGHT OF LEAD IN THE EXPORT PRODUCT. NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing Remelted Lead Ingots for manufacturing Pure Lead Alloy for the RA concerned. RA concerned may take suitable consequential action accordingly.

Sl.NO	Applicant's name/ License No.	HQ/RA File No.
M-2	M/S. DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED AA. No. 0210208269 Dated 13.03.2018	RA. F.NO. 02/24/040/00192/AM18
Case History		T.E. Recommendations
The case was rejected in the meeting 11/81-ALC2/2018 dated 01/01/2004 for non submission of dl reply. The firm applied for review and it was withdrawn in the meeting NC/2/MEET/Apr/202223/1 dated 18/04/2022. As the case was already considered in the offline meeting dated 30.03.2022. As the report on lead scarp had not been finalized. The case was deferred. Now, The firm claims that the norms committee had issued the guide lines for fixation of Norms against export of Lead Ingots. Please note that the firm's Import product is Remelted Lead Ingots, wastage allowed 2% on the same. The firm had applied for wastage of 2% against the export of Refined Lead Ingot 300 MT having the lead content 99.97% and the Import will be 306 MT of Remelted Lead block / Ingots. The firm has already, made the export and EODC application was also submitted to O/o Addl DGFT, Kolkata. In this regard the firm would also like to inform you that Addl DGFT, Kolkata has issued the SCN for the said Authorization for Non fixation of Norms.		The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under: Export Product: REFINED LEAD INGOTS 99.97% Import Product: REMELTED LEAD BLOCKs / INGOTS WASTAGE: 2% ON THE NET WEIGHT OF LEAD IN THE EXPORT PRODUCT. NOTE: The Company has to produce a Certificate of Analysis (COA) from the Customs Authorized laboratory/Supplier on the net content of lead in the imported item and also Consent to Operate from MoEF & CC/CPCB/SPCB for processing Remelted Lead Ingots for manufacturing Pure Lead Alloy for the RA concerned. RA concerned may take suitable consequential action accordingly.
Sl.NO.	Applicant's name/ License No.	HQ/RA File No.
M-3	M/S. RECMET ALLOYS PVT. LTD.	RA File number:

	AA. No. 0211002909 Dated 25.08.2022	02AX04000283AM23 HQ file number: HQRNORM APPLY00002790AM23
Case History		T.E. Recommendations
Ref: The case was Rejected by NC-2 in meeting no. NC/2/MEET/Feb/202223/22 dated 27.02.2023 for non submission of DL Reply. The firm is unable to file online review application through DGFT portal. The firm has requested to re-consider the case for fixation of Norms based on documents provided.		The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant(SKB) dated 07.03.2025, as under: Export Product: LEAD INGOT 99.97% PURITY Import Product: LEAD SCRAP NAMELY ISRI RAILS. WASTAGE: 6% ON THE NET WEIGHT OF LEAD IN THE EXPORT PRODUCT. NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER OF THE LEAD CONTENT IN THE IMPORT ITEM AND CONSENT TO OPERATE FROM MOEF & CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RAILS) TO THE RA CONCERNED. RA concerned may take suitable consequential action accordingly.